

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 47/2019-Customs (N.T./CAA/DRI)

New Delhi, dated 20th September 2019

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 19/2018-Customs (N.T./CAA/DRI) dated 05.09.2018 published vide S.O. 4284 (E) dated 05.09.2018 read in conjunction with Notification No. 6/2019-Customs (NT/CAA/EXTENSION/DRI) dated 27.02.2019 published vide S.O. 1036 (E) dated 27.02.2019.

In the Table to the said notification dated 05.09.2018, against serial number 10, in column 5 for the existing entry “Additional Director General (Adjudication), Directorate of Revenue Intelligence, Delhi” shall be substituted.

[F. No. DRI/HQ-CI/50D/CAA-15/2018-CI]

(SUCHETA SREEJESH)
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record to:

1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Delhi.
The present case may be clubbed with the case of M/s Dish TV India Limited, already notified vide Notification No. 4/2019-Customs(NT/CAA/DRI) dated 01.02.2019.
2. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Mumbai to transfer the entire documents to Additional Director General (Adjudication), Directorate of Revenue Intelligence, Delhi.
3. Principal Additional Director General, Directorate of Revenue Intelligence, Bangalore with reference to his letter F. No. DRI/BZU/S-IV/Enq-16 (Int-06)/2017/1552 dated 04.09.2019, with a request to inform the noticees about the change of Common Adjudicating Authority.